

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 4th of May, 2023

S.O. 250 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. Subash Chander, Naib Tehsildar, Pargwal to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Jammu.

By Order of the Government of Jammu and Kashmir.

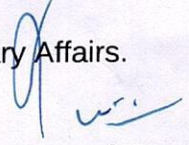
Sd/-
(Achal Sethi)
Secretary to Government

No. Law/Power/27/2022-10

Dated: -04-05-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department.
- 4) Deputy Commissioner Jammu. This is with reference to their letter No. 1173-Rev-Adm-NT/2023 dated 02-05-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Sh. Subash Chander, Naib Tehsildar, Pargwal Jammu.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website


(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A

